

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1916/2024

PANCHAM SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION

IA No. 3049/2024 - EXEMPTION FROM FILING O.T.

IA No. 14361/2024 - SUSPENSION OF SENTENCE)

WITH

SLP(Crl) No. 7226/2024 (II)

(FOR ADMISSION and IA No.106578/2024-EXEMPTION FROM FILING O.T.)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) Mr. R. C. Mishra, Sr. Adv.
Mr. Rajnish Kumar Jha, AOR
Mr. Mahendra Kumar, Adv.
Mr. Ilin Saraswat, Adv.
Mr. Ananya Mishra, Adv.
Mr. Alok Kumar Dwivedi, Adv.

Mr. Vibhav Mishra, AOR
Ms. Megha Gaur, Adv.
Mr. Ashutosh Mishra, Adv.
Ms. Manaswita Gupta, Adv.

For Respondent(s) Mr. Garvesh Kabra, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Surendra Singh, Sr. Adv.
Mr. Chandra Bhushan Prasad, AOR
Mr. Samir Rohatagi, Adv.
Mr. Akhand Pratap Singh, Adv.
Mr. Nilanjan Chatterjee, Adv.
Mr. Ravi Anand, Adv.
Mr. Niladree Chatterjee, Adv.

Mr. Vibhav Mishra, AOR
Ms. Megha Gaur, Adv.

Mr. Ashutosh Mishra, Adv.
Ms. Manaswita Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.142439/2024

Learned counsel for the applicant submitted that an application for impleadment had been filed by the informant. The same be allowed. There being no objection to the said application, the same is allowed.

The impleading applicant is arrayed as Respondent No.2 in the main matter.

Petitioner's counsel to file an amended memo of parties.

Learned counsel for the Respondent No.2 (informant) as well as learned counsel for the respondent-State has sought time to file their counter to the application seeking suspension of sentence and bail filed by the appellants herein.

Hence, list the matter on 21.10.2024.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(DIVYA BABBAR)
COURT MASTER (NSH)